

समय इस प्रकार के सामान का प्रायात किया जा रहा था; और

(ग) यदि हाँ, तो उस के क्या कारण हैं ?

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फजलुद्दीन खली महमूद) :
(क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

रेलवे लाइन के साथ-साथ झुग्गियों में रहने वाले लोग

2712. श्री कंबर लाल गुप्त : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि नई दिल्ली रेलवे स्टेशन और पुल मिठाई के बीच रेलवे लाइन के साथ-साथ हजारों लोग झुग्गियों में रह रहे हैं;

(ख) क्या नगर निगम ने रेलवे अधिकारियों से कहा है कि यदि सरकार बचन दे कि वहाँ पर फिर किसी को बसाने नहीं दिया जायेगा तो वे इन झुग्गीवासियों को वहाँ से हटा सकते हैं;

(ग) क्या सरकार ने ऐसा बचन दिया है, और

(घ) इस बारे में सरकार की क्या योजना है ?

रेलवे मंत्री (श्री: जे० मु० पनाखा) :

(क) जी हाँ ।

(ख) जी हाँ ।

(ग) जी हाँ ।

(घ) झुग्गी वालों के हटने पर जितनी जगह खाली होगी वह अधिकांश रेलवे को नई दिल्ली में टर्मिनस सुविधाओं के विकास के लिए चाहिये ।

Production of Scooters, Motor Cycles and Bicycles

2713. Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) the production of scooters, motor cycles and bicycles during 1966; and

(b) whether the output outstrips demand in any of these categories and if so, by how much?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The production of scooters, motor cycles and bicycles during the year 1966 has been as under:

Scooters	20,971 Nos
Motor-cycles	25,039 Nos.
Bicycles	1,630,000 Nos.

(b) No.

Issue of Import Licences

2714. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of Commerce be pleased to refer to the reply given to Unstarred Question No. 854 on the 7th April, 1967 and state the time-limit prescribed for the disposal of the applications for import licences from the date of their receipt to their final disposal?

The Minister of Commerce (Shri Dinesh Singh): The maximum time limit fixed for disposal of import applications which are complete in all respects, is one month from the date of receipt in the licencing office. If the licencing authority is not, for some reason, in a position to dispose of the application within this time limit, an interim reply is issued to the applicant.